

GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
RAJYA SABHA
UNSTARRED QUESTION NO. 1665
TO BE ANSWERED ON AUGUST 01, 2022

ACCESSIBILITY OF PERSONS WITH DISABILITIES

NO. 1665. SHRI MUKUL BALKRISHNA WASNIK:

Will the Minister of *Housing and Urban Affairs* be pleased to state:

- (a) Whether Government has issued any instructions to make all public places, including Government offices, educational institutions, parks, museums, and malls accessible to persons with disabilities;
- (b) if so, the details thereof and the time-frame for making all public places accessible; and
- (c) if not, the reasons thereof?

ANSWER
THE MINISTER OF STATE IN THE
MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI KAUSHAL KISHORE)

(a) to (c): Ministry of Housing and Urban Affairs has circulated 'Model Building Bye-Laws(MBBL), 2016', containing accessibility guidelines and also 'Harmonised Guidelines & Standards for Universal Accessibility in India, 2021' for the guidance of the States/Union Territories.

Urban Development, regulation of buildings & building bye-laws is a State subject. Accessibility compliance of public places comes under the purview of Urban Local Bodies /Urban Development Authorities of respective States/Union Territories.

As targetted under Sugamya Bharat Abhiyan, retrofitting of all the 211 Central Government buildings across the country owned by Ministry of Housing and Urban Affairs for accessibility has been completed by Central Public Works Department (CPWD). Further, retrofitting works of 889 Central Government buildings belonging to other Ministries/Departments maintained by the CPWD has also been completed.
